

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.545/94

Wednesday this the 13th day of April, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V.P.Mullabi,  
Vadakkilapura House,  
U.T. of Lakshadweep,  
Kadamath Island.

..Applicant

By Advocate Mr.M.V.Thamban

vs.

1. The Collector-cum-Development Commissioner,  
U.T. of Lakshadweep,  
Kavaratti Island.

2. Administrator,  
U.T. of Lakshadweep,  
Kavaratti.

3. K.P.Koyamma,  
Kunji Pandal House,  
U.T. of Lakshadweep,  
Kadamath.

.. Respondents

ORDER

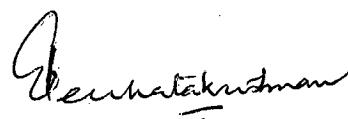
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant a much married woman, seeks employment under the 'dying in harness scheme', consequent on the death of her third husband, whose second wife's son was granted an appointment under the scheme. It is said that applicant's first husband's second wife also got employment under the scheme and that, no heir of the second husband was given employment. She seeks employment for herself.

2. Appointment granted to applicant's third husband's second wife's son on 27.5.88 is challenged. But, we do not think that we should entertain a challenge, almost six years after the appointment was made.

3. This is not a fit case where we should exercise our discretionary jurisdiction, particularly when one of the legal heirs of the deceased employee, has been granted the benefit under the scheme. If we push matters to the extreme, in a matrimonial pattern as the one disclosed herein, large number of government jobs are likely to be cornered by dependants of employees, leaving very little for others. Application is dismissed. No costs.

Dated the 15th April, 1994.



P.V.VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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